

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 148 of 2009, 149 of 2009 &
150 of 2009 & IA 302 of 2009**

Dated : 1st November, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Reliance Infrastructure Limited

....Appellant(s)

Versus

M.E.R.C. & Ors.

...Respondent (s)

Counsel for the Appellant (s): Ms. Anjali Chandurkar

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan

ORDER

The learned counsel for both the parties have finished their arguments in Appeal no. 150/2009. Both the learned counsel are directed to file their respective comprehensive written submissions on or before 18th November, 2011 after serving copy on the other side.

Post the matter for reporting compliance on **24th November, 2011.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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